Shri BHUPESH GUPTA: Kindly allow me to put a question, Sir. Usually, after the debate questions are allowed, one or two. You do not allow the Opposition Party to put a question.

MR. DEPUTY CHAIRMAN: The question is:

"That at the end of the Motion, the following be added, namely:-

'and having considered the same, this House is of opinion that:—

- (i) the programme of food production is much behind the schedule owing to the halting land reform policy and the absence of effective steps for the proper utilisation of existing irrigation facilities and the availability of cheap finance to the cultivator; and
- (ii) the Government has not been able to create the required administrative machinery at the district level for the successful execution of the Plan."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The discussion is concluded.

MESSAGE FROM THE LOK SABHA
THE APPROPRIATION (No. 4) BILL, 1958
SECRETARY: Sir, I have to report
to the House the following Message
received from the Lok Sabha, signed
by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (No. 4) Bill, 1958, as passed by Lok Sabha, at its sitting held on the 25th September, 1958.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

REQUEST FOR SUPPLY OF THE REPORT OF THE WORLD BANK MISSION TO MEMBERS OF PAR-LIAMENT

Shri Bhupesh Gupta (West Bengal): Sir, I have a submission to make. The Session is coming to a close. We see press reports about the Report of the World Bank Mission that came to this country. It has a great bearing on the Plan. I would request you to request the Government to see that this Report is made available to all of us, Members of Parliament, before we disperse. We consider this very important.

MR. DEPUTY CHAIRMAN: AN right. We will consider it.

The House stands adjourned till 2-45 p.m.

The House then adjourned for lunch at six minutes past two of the clock till forty-five minutes past two of the clock.

The House reassembled after lunch at forty-five minutes past two of the clock. Mr. Deputy Chairman in the Chair

THE MERCHANT SHIPPING BILL, 1958—continued

Clause 21-Indian Ships-continued

MR. DEPUTY CHAIRMAN: Before you begin, Dr. Kunzru, let me tell the House that we have to finish all the stages of the Bill by 4 O'clock and take up some other business. I hope Members will be brief in their speeches.

SHRI H. N. KUNZRU (Uttar Pradesh): If you will let me know how many minutes you can give me I shall try to cover all I have to say within that time.

MR. DEPUTY CHAIRMAN: Two or. three minutes more.

SHRI H. N. KUNZRU: I am afraid I have to say something that will occupy more than that.

MR. DEPUTY CHAIRMAN: I believe this is the only controversial clause, clause 21. and there may not be any discussion on the other clauses.

Merchant Shipping

Shri H. N. KUNZRU: I do not think there will be any discussion on the other clauses.

MR. DEPUTY CHAIRMAN: If that is agreed to we can take another ten or fifteen minutes over this, but then there are two or three more speakers on this side.

Shri H. N. KUNZRU: I do not think that there will be any speeches on the third reading.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): At least none of those Members who have had the occasion to speak at the first and second reading stages will feel the need.

SHRI H. N. KUNZRU: Sir, I was trying to explain the other day why I had given notice of this amendment. Now I shall begin with the first category of persons whose share capital will be regarded as held by citizens of India. The first category relates to persons of Indian descent domiciled abroad. Some objection was raised to this. Now. Sir, it seems somewhat strange that people who are nationals of another country, citizens of another country should in no case be treated as citizens of India for any purpose. Sir, the situation at present is such that I think, without any fear now and for many years to come, that we can treat the Indians who are settled outside India as Indians for the purpose of holding shares in our mercantile marine, but if Government want to know whether there is any country which has allowed people who are of the same origin as the people of that country but who are settled elsewhere to be treated like the citizens of that country for any purpose, I shall quote the example of Poland. I have taken this example from the laws concerning the nationality of ships, which has been published by the United Nations.

The publication to which I am referring, I think, dates back to 1955 only. It means, therefore, that the law from which I shall quote—though it was passed in 1928—is still in force. Now article 4 of this law relates to the recognition of sea-going vessels as Polish merchant marine vessels, and article 4 of this law says:

"In evaluating the qualifications of individuals and corporate bodies in order to decide whether the vessels owned by them shall be recognised as Polish merchant marine vessels, persons of Polish racial origin who are not Polish nationals may be treated on an equal footing with the citizens of the Republic."

Sir, I am sorry that my hon. friend Shri Bhupesh Gupta objected to my amendment on the ground that was to have trying persons: who were domiciled abroad treated as citizens of India and he would' have been greatly interested in this article which forms part of a Polish law that is still in force. In the peculiar circumstances of India I have no doubt whatsoever that if Government accept my amendment, the inclusion of this particular category among those shareholders who might regarded as citizens of India would do the country's interests no harm.

Now I come to the second category "persons domiciled in States protected by India under treaty obligations." Sir, when I gave notice of this amendment I had in mind the persons living in Sikkim and Bhutan. Now those States are under treaty obligations with India, and one of them is certainly under the tion of this country, I mean it is a Protectorate, There is no therefore, why persons domiciled in these States should be treated differently from the people of our owncountry. It is true that for internal purposes these countries are independent. Nevertheless I think it will beregarded as a good gesture if we allow people who are living in these territories to hold shares in our mercantile

marine, if they want to do so. Of course, their share will not form part of the percentage of 25 which is allowed to be held by foreign nationals.

Now the last category referred to in my amendment is that of "persons domiciled in neighbouring countries to be determined by the Government of India and notified in the Gazette India." Well, I thought primarily of Nepal when I included this category in my amendment. Now, Sir, people of Nepal serve in our army, nothing can be more important from the national point of view defence, and if in our defence forces Nepal to we allow the people of enlist themselves, there is no reason why we should not allow the people of Nepal, if they are inclined to do so, to hold shares in our mercantile marine, without being regarded as foreigners. I think in their case not even the most suspicious person here including the hon. Minister for Communications and Transport will have any reason for objecting to their inclusion in my amendment.

Now, Sir, I should like to deal with one or two general matters arise out of the last speech of the hon. Minister for Transport and Communications. I think, speaking in this House on the 23rd September, he referred to the ratio fixed by the laws of some countries with regard to the shares that must be held by the nationals of those countries and the percentage of shares allowed to be held by nationals of other countries. He referred to a number of countries including France, the U.S.A., etc. and then said that he regarded these percentages as national and by this he meant that in spite of the permission given to foreigners to hold shares in the mercantile marines of those countries, no advantage been taken by them of these opportunities. I confess that this surprised me. I, therefore, tried to look into the matter and see whether I could get any information which either confirmed the hon. Minister's information or controverted it. Now, I found some information in a book called the London Stock Exchange, Official Year Book, 1957, which I think does not bear out what the hon. Minister said two days ago. Take first the of France. There is a company there known as—I will not read out the French name-The General Transatlantic Company. It has an capital of about 2 billion francs and the shareholders are divided into two classes, Class A and Class B. capital actually subscribed is about 408 million francs. And about 142. million francs are in category A and the rest is in category B. The shares relating to category B must be held by the nationals of France but the rest of the shares might be held by any country.

SHRI V. K. DHAGE (Bombay): What is the fact?

SHRI H. N. KUNZRU: This company is referred to in the book that I mentioned a little while ago. fore I take it that this means that the shares of this company are quoted on the London Stock Exchange through this we may draw the inference that there are Englishmen holding shares in this company. Otherwise there is no reason why the shares of this company should bequoted on the London Stock Exchange.

SHRI V. K. DHAGE: Could it be that the law of the Stock Exchange in England permits these stocks to be traded in that market provided the shares are registered there for this purpose?

SHRI H. N. KUNZRU: The shares: may be registered but it is difficult to see how the Britishers will take these shares in this company if there are no British citizens holding shares in it. It is very difficult for meto believe that a national companythis is not an international companylike this should be quoted on the London Stock Exchange if there were: no British shareholders in it.

(Time bell rings)

[Shri H. N. Kunzru.]

Now, the next example will be that States. There is a of the United company known as the United States Lines Company. The issued Capital of this is about 3 million dollars and the shares of this company are quoted on the London Stock Exchange. Well, I could give other instances also which seem to bear out the view that of France in the mercantile marine and the United States and of Australia shares are held by persons who are not Frenchmen or United States citizens or Australians. I quote these figures for what 3 р.м. are worth. I quote them in the belief that shares in these companies are held by non-nationals and I hope that my hon. friend would, therefore, give a little more attention to this subject than he seems to have done.

Sir, one more remark before I sit down. One of the reasons why, according to the Minister for Transport and Communications, it is necessary to accept foreign equity capital in our mercantile marine is that we shall not have and we do not have adequate trained personnel and that if foreign equity capital is allowed to be introduced into our mercantile marine dividends will have to be paid on it from year to year. Now. as regards the second question I may say that as with a sum like a crore of rupees we can buy nearly five ships, it means that if these ships are gainfully employed the dividend to be paid will form a negligible part of our total profits. As for the first point, I say that the Government will only have to make up their mind to provide adequate arrangements for the training of personnel and the difficulty that appears to them almost insurmountable will, I am quite sure, disappear in a few years.

Mr. DEPUTY CHAIRMAN: Mr. Kapoor, be very brief.

SHRHI JASPAT ROY KAPOOR: Mr. Sir, the four Deputy Chairman,

amendments that stand in my name should be divided into two three of them relate to one subject and the fourth relates to another. The object of the three amendments is primarily to meet, so far as possible, the two conflicting viewpoints with regard to the proportion of should be in foreign capital that these shipping concerns and effective measures that we should adopt in order to see that our control is real and effective. I do not know whether I will be while speaking on my amendments of trying to fight a lost No battle. I am probably the last entrant in the arena but my excuse is that I think I have entered this arena with a new weapon which I feel I have found, a weapon of a modest nature without anv edges, a weapon which probably the hon. Minister piloting this and his eminent colleague would like to have. My first amendment is not a new one and it is to the effect that the proportion of foreign capital may be even more than 25 per cent. subject to the condition as contained in my another amendment which suggests that the number of foreign directors on the Board of Directors may never exceed 20 per cent. Yet one more safeguard I have suggested in amendment No. 36 which is to this effect. Shall I read it out?

MR. DEPUTY CHAIRMAN: Not necessary; they are taken as read.

SHRI JASPAT ROY KAPOOR: But I want to read it because it is a bit self-explanatory and it will help me to dispose of that point a little earlier. It reads thus:

"Provided further that the voting right in respect of every share held by a person other than a citizen of India shall be half that of the right of a citizen of India in respect of a share held by him in the company."

So, this is another restriction which I submit is of a very important nature. Now, Sir, I will very briefly deal with these points. There is one which, it appears to me, has agreed by both the parties concerned and more so by the hon. Mr. Patil, that we need to increase as much as possible, in as short a time as possible, as much of our Indian shipping tonnage as possible. Its need would not have been better emphasis ed by anybody than by the Minister himself while he spoke in Bombay on the occasion when the President of the Indian National Steamship Owners Association feted him, where he said: "We require a large amount of tonnage which we do not possess today. If this effort had been made on a very big scale-mark the words 'on a very big scale'some 25 years ago, perhaps it would have cost us only one-third, surely less than half of what it costs us today. Every year that passes means more and more money, because the cost of living everywhere has been on the increase." And then, Sir, pertinent sentence of his I am tempted to quote. At the end of his he said: "But we must also realise that we should not be too patriotic." And this he said with reference to the demand of the members of Association that the definition of Indian shipping must be completely altered. Now, Sir, realistic as hon. Minister, Mr. Patil, has always been, (Time bell rings.) he has earned a reputation to that effect, he will, I hope, maintain that reputation by not trying to be a little too patriotic, on this occasion by not accepting the amendment that I have ventured put before the House. Now, Sir, the hard fact is that while in 1947 we put a target of 2 million tons to achieved in five or six years, we have not been able to achieve it so far. We have achieved only about 33 per cent of it. Why is it that we could not achieve it? I need not repeat all that. It does not appear to be possible to reach that target even at the end of the Second or probably even the Third Five Year Plan. Then, question is what are we to do? this connection, I can do not better

than quote Dr. Ramaswami Mudaliar himself, because there are two schools of thought, one represented strongly by Dr. Ramaswami Mudaliar and his colleagues and the other represented by Mr. Haji and his colleagues. Now, Sir, I will place more reliance on what Dr. Mudaliar himself has said on two or three occasions. He said . . .

MR. DEPUTY CHAIRMAN: You must close now, Mr. Kapoor.

SHRI JASPAT ROY KAPOOR: I will try to be as brief as possible.

MR. DEPUTY CHAIRMAN: You have already taken ten minutes. We have got only fifty minutes and we have got so many amendments and so many clauses.

Shri JASPAT ROY KAPOOR: I am talking something, that is of some consequence. I am getting an opportunity only now. I gave my name during the first reading of the Bill. I did not get an opportunity to speak.

Mr. DEPUTY CHAIRMAN: It is all right. Now, the time is limited. Please wind up.

Shri JASPAT ROY KAPOOR: That is what I am trying to do. Now, Sir, at page 44 of the proceedings of the Joint Select Committee, we find Dr. Ramaswami Mudaliar himself admitting—I am quoting the exact words:—

"We cannot think of expanding beyond that at the present time in view of our foreign exchange difficulties......Now it can only be done by foreign participation by way of equity capital which, as I said, is a dangerous thing."

Now, so far as the danger implied in it is concerned, I will deal with it in a minute. But it stands uncontroverted that even he said that we cannot expand rapidly unless we get foreign equity capital. Now, let us see what he says again at another page. . . .

MR. DEPUTY CHAIRMAN: They are all in the printed report. The hon. Minister knows it.

SHRI JASPAT ROY KAPOOR: I will pass over, quoting the pages. Then, again, at page 45 he admitted, in reply to a question by Mr. R. P. Sinha, that if we can have an effective control, we can have foreign capital. So, the question reduces itself to this. Can we have effective control? With regard to that submission is, accept these two amendof mine that the foreign directors do not have more than 20 per cent representation and secondly that each foreign shareholder when he possesses a number of shares will not have as many votes, but only half the number of votes. (Time bell rings.) so that out of every hundred shares, if 60 are possessed by Indians, Indians will have 60 votes and if 40 are possessed by foreigners, they will have only 20 votes. So that out of 80 votes . . .

Mr. DEPUTY CHAIRMAN: I am sure Mr. Patil can understand that mathematics. Mr. Chauhan.

SHRI JASPAT ROY KAPOOR: These are my points.

MR. DEPUTY CHAIRMAN: I have called Mr. Chauhan. There are other speakers also. Give them some time.

SHRI JASPAT ROY KAPOOR: I will give them ample time.

MR. DEPUTY CHAIRMAN: No. There is no time.

SHRI JASPAT ROY KAPOOR: Last sentence . . .

MR. DEPUTY CHAIRMAN: I have not got ample time. You may afford to give, but I cannot.

SHRI JASPAT ROY KAPOOR: If you had not interrupted, I respectfully say, I would have closed by this time. Now, Sir, another danger that has been suggested is this that these ships may have foreigners as masters and

They
The as engineers because of shortage of personnel, and there is much force in it. With respect to that my suggestion is that so far as foreign-going ships are concerned, you may have only Indian masters and Indian engineers and so far as the coastal shipping is concerned have foreign masters and foreign engineers. That will do away with the danger and difficulty which you are anticipating.

My last submission is the hon-Minister said that this is only notional and symbolic. Admitting it to be so, why then are you afraid of not accepting the modest suggestion of other persons? If you can satisfy them, why do you not satisfy them? We have nothing to be afraid of it. Why then in matters notional and symbolic, you could not be generous?

Last thing

Mr. DEPUTY CHAIRMAN: I am sorry. No last thing. Mr. Chauhan.

श्री नवाब सिंह चौहान (उत्तर प्रदेश) उपसभापति महोदय, मेरा भी संशोधन वैसा ही है जैसा कि माननीय डा० कुंजरू का है। इसलिये इसके समर्थन में उन्होंने जो शब्द कहे हैं उनका मैं समर्थन करते हए दो चार शब्द श्रीर कहना चाहता हुं। ग्रगर मेरा संशोधन मंजूर हो जाता है तो इपमें मुझे कोई हर्ज नहीं माल्म पड़ता है। हां, यह कहा जा नकता है, जैसा कि एतराज कुछ लोगों ने उठाया है. कि जिनकी श्रेणियां गिनाई गई है उनको भी भ्रगर हिस्सा दे दिया गया तो जो ७५ फी सदी हिन्दुस्तानी शेयर है वह कम हो सकता है। अव्वल तो यही नहीं कहा जा सकता है कि इन लोगों की तरफ से शेयर कै पिटल आयेगा भी या नहीं, लेकिन अगर इस संशोधन को ग्राप मंजूर कर लेते हैं तो इससे एक ग्रच्छी भावना का परिचय मिलेगा। ग्राप यह कहते है कि ये हमारे सिटिजन्स नहीं है, दूसरे देशों के सिटिजन्स है, यह मैंने माना, लेकिन बहुत मानों में हिन्दुस्तान का उनसे सम्बन्ध है।

जो इंडियन स्रोरिजिन के हैं जब उनको कोई तकलीफ होती है, तब भारत सरकार अपने नियमानु मार दूसरे केशों से, चाहे वह बर्मा हो, चाहे प्रफीका, सम्बन्ध स्थापित करके उनकी तक्लीफ दूर कराने की कोशिश करती है। सफीका में जो भारतीय नसल के स्रादमी हैं उनके लिये जो राष्ट्रमंडल है वहां हिन्दुस्तान की सरकार लड़ रही है। जहां तक नैपाल का सवाल है मुझे मालूम है कि यहां नैपाल के बहुत से लोग हैं, यहां पर राणाओं में से बहुत में लोग हैं जो कि वहां से चले स्राये थे। जहां तक मुझे खयाल है उन्होंने भारत की राष्ट्रीयता को, नै ा नैलिटी को स्रस्तियार नहीं किया है ले केन फिर भी वे स्रपना व्यापार चला रहे हैं सौर कई कारखाने खोल रहे हैं।

परिवहन तथा संवार मंत्रालय के राज्य मंत्री (श्री राज बहादुर): उनके पास डालर ग्रीर पींड नहीं हैं।

श्री नवाब सिंह चौहान डालर श्रीर पींड नहीं हैं, लेकिन भारत का रुपया तो है श्रीर यहां का रुपया नैपाल में लीगल टेंडर है, वहां श्रापकी यह चीज वैसे ही चलता है जैसे यहां हिन्दुस्तान में चलती है। तो भलमनसाहत का परिचय हमारी तरफ़ से भी होना चाहिये। मैं बताना चाहता हूं कि नैपाल देश के लोग, छंटे से बड़े तक, ठीक ढंग से यहां व्यापार चरा रहे हैं। श्रगर उसी चीज को एक कातूनी ढंग से यहां मान लें तो कोई बुरी बात नहीं होगी। इसलिये मैं श्रपने संशोधन का श्रीर डा॰ कंज़रू साहब के मंशोधन का भी समर्थन करता हं।

Shri P. S. RAJAGOPAL NAIDU (Madras): Sir, according to my amendment the proviso to clause 21(b) (ii) will have to be deleted. Shri Avinashilingam Chettiar has also tabled a similar amendment, and his reason for deleting that proviso was that wide powers to the executive should not be given as it would increase the foreign participation in equity share

capital. My reason for deleting this proviso is entirely different. Sir, if the Minister wants to exercise the powers both for increasing the Indian participation as well as the participation, it is all right. Then tne proviso can stand. But it is intention to use it only in one way. His intention is not to use it ways, but his intention is to use it in one way, namely to reduce the foreign participation. If that is his intention, the proviso becomes purposeless, and there is no meaning at all in the proviso remaining. It is only for this reason that I had tabled the amendment. If the Minister wants to use the power only to reduce the foreign participation, there is absolutely no meaning in the proviso at all.

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): Sir, I must not take the time House, but so far as question of foreign participation and the amendments leading to that are concerned, I still remain unconvinced by the arguments advanced. No one has yet said anything as to where is that foreign capital that they are looking for. (Interruptions.) The other day I said that I had a lot of smell but the substance had not yet Therefore, it is merely deluding ourselves to think that it is coming from somewhere. It is not out obstinacy that I am saying so. really we could count upon that, then we could have taken some kind of decision regarding that. Therefore, I have to point out that with all the stipulations that we have got, namely, three-fourths of the Directors must be Indians, and this must be there and that must be there, despite all these, somebody believes foreign capital is coming, I think that kind of optimism may be anything but it is not infectious and, at rate, it has not caught me in infection. (Interruption.) Sir, I do not yield the floor to the hon. Member. I have heard him. My eye is on the clock, we have got to finish it. I am merely making that

[Shri S. K. Patil.] because we had finished discussion on that point. Anyway the House is free to discuss it and suggest it. I do not doubt their motives, if they still believe in that.

Sir, it has been contended by my hon. friend that we are going to use that proviso merely to decrease participation \mathbf{of} foreign capital. proviso is intended to be a cushion. As I told you, it has got a double You can increase purpose. decrease it. I told you how my mind was working. Surely no opportunity has arisen and possibly arise of using that proviso. But the proviso sometimes is necessary the purpose, as I said, of acting as a cushion. If anything comes in, your case should not go by default because you have no power to do so. fore, if that power merely remains there, let it remain. I must not take your time on that.

Then there was the important suggestion made by my hon, friend Dr. Kunzru as to why we should have the capital of those people of Indian origin or of those people who might have even become of other countries but were of Indian origin or of those people who remaining in those kinds of protectorates like Bhutan or Sikkim. can assure him that I am as anxious as he is that if there is any chance of having capital from direction, we should have it, but T would not accept his amendment for the reasons that I am stating, that there are other ways of attracting that capital. Now, there are three or four categories into which these persons can be put. There are persons of Indian origin who have accepted the nationality of other countries: therefore they are not Indian nationals, they belong to some other country. There are persons who have not yet accepted the nationality, it is hanging in between, some of them are on British passport, etc. etc., and the nationality desired in those parti-

cular countries have not been granted yet, and therefore they do not themselves one way or the There are people of that kind. Then there are people who have still got the Indian passport, but they are in other places. These are all various categories of persons that are there. This matter bristles with difficulties of all types. It is not a simple question. My hon, friend is conversant with the conditions overseas more than anybody else in this House, I grant that. But I had also the good fortune of remaining with them for many years and knowing their conditions, and I can assure my hon, friend that to the extent to which it is possible for us to attract the capital of these people in some way we will do so which does not arouse the suspicion of those Governments; otherwise they will clamp down some kind of laws by which even what little they are able to do they may not be able to do. For instance, I can say that the countries that can really give us capital in a big way-I am not talking of Sikkim or Bhutan, let them separate-are those like East Africa. During the last two years we been able to get from them crores of rupees-I am not talking of shipping but of other industries—and I know of cases where they have done it and how they do it. Perhaps some people may help us from Hongkong and such places. I am talking of places where there is money and which There are people in Ceylon, given. in Colombo, but surely they have no money to give us, and therefore we do not depend upon them. But the trouble is that our laws becoming more and more rigid as time goes on. And then, because we are Commonwealth countries, the has not yet come about the repatriation of money, and sometimes we can take advantage of it, as we been doing. But if we definitely pass a law that they can be treated the purposes of the Act as citizens, then surely we will be doing something by which the remedy will become worse than the Instead of attracting that capital, we

may create difficulties in our foreign affairs which will be hurting those people. As it is, some capital is coming. How is it coming? Because there is no ban on it just now. for East Africa, I can quote many examples to show that during the last two or three years capital has come to the tune of Rs. 5 crores. It can also come for this purpose. But they do not do it in their capacity of citizens of any other Their citizenship is not yet determined because they are still on the British passport, the old passport. Neither the East African Government any of those Governments of Kenya. Uganda, Tanganyika and Zanzibar have made their citizenship Therefore taking advantage of that, capital may be coming. I shall apply my mind to it and see if there is any possibility ın that direction. should not fail to take advantage of any such possibility. My only difficulty is that if I accept these amendments and just cry from the house tops that that is the meaning of it, that we shall count them as Indian citizens for these purposes also, the difficulties will be more than the conveniences that we shall derive out of it. Only, that is my difficulty and it is not for the substance of it.

Somebody mentioned about Nepal. Nepal is a different proposition altogether. But so far as Bhutan Sikkim are concerned, I wonder as to how really we shall get aid them and it won't be in the shape Today, of foreign exchange. we are worried about is this foreign participation. When we talk about it, it is not the rupee, it is really the foreign exchange that we are thinking about. Therefore, merely for the sake of Bhutan or Nepal, we need not do that. But I gathered from learned Doctor that it is possible and if an amendment becomes necessary after very careful thought that it should be done, I shall be prepared to move it. But at this stage, will kindly excuse if I am not in a position to accept those amendments. SHRI H. N. KUNZRU: The Government can issue instructions to the Reserve Bank of India in order

Mr. DEPUTY CHAIRMAN: The question is:

- 1. "That at page 14, for the existing clause 21, the following be substituted, namely:—
 - "21. For the purpose of this Act, a ship shall not be deemed to be an Indian ship unless owned wholly by persons to each of whom either of the following description applies:—
 - (a) a citizen of India; or
 - (b) a company which satisfies the following requirements, namely:—
 - (i) the principal place of business of the company is in India:
 - (ii) hundred per cent. of the share capital of the company is held by citizens of India;
 - (iii) all the directors including the chairman and managing director of the company are citizens of India; and
 - (iv) the managing agents, if any, of the company, are citizens of India or in any case where a company is the managing agent, the company satisfies the requirements specified in sub-clauses (i), (ii) and (iii)."

(After a count)

Ayes .. 6
Noes .. 28

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

2. "That at page 14, line 13, for the word 'seventy-five' the word 'sixty' be substituted."

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The question is:

4. "That at page 14, lines 15 to 20 be deleted."

The motion was negatived.

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MR. DEPUTY CHAIRMAN: The question is:

5. "That at page 14, line 16, for the word 'alter' the word 'raise' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: *Amendment Nos. 6 and 7 are barred. The question is:

8. "That at page 14, after line 20, the following further proviso be inserted, namely:—

Provided further that the following categories of share capital will be regarded, for the purposes of this sub-clause, as held by citizens of India, when held by:

- (i) persons of Indian descent domiciled abroad;
- (ii) persons domiciled in States protected by India under treaty obligations;
- (iii) persons domiciled in neighbouring countries to be determined by the Government of India and notified in the Gazette of India."

The motion was negatived.

MR. DEPUTY CHAIRMAN: *Amendment No. 15 is barred. The question is:

16. "That at page 14, line 21, for the words 'not less than threefourths of total number of' the words 'all the' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

17. "That at page 14, lines 27 to 29, the words 'or in any case where a company is the managing agent the company satisfies the requirements specified in sub-clauses (i), (ii), (iii) and (iv)' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: *Amendments Nos. 31 and 33 are barred.

SHRI JASPAT ROY KAPOOR: Sir, I withdraw my amendment, No. 34.

*Amendment No. 34 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

35. "That at page 14, line 20, for the words 'specified in this clause', the words 'specified in this 'subclause' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

36. "That at page 14, after line 20, the following further proviso be inserted, namely:—

'Provided further that the voting right in respect of every share held by a person other than a citizen of India shall be half that of the right of a citizen of India in respect of a share held by him in the company.'"

The motion was negatived.

SHRI NAWAB SINGH CHAUHAN: Sir, I withdraw my amendment No. 37

*Amendment No. 37 was, by leave, withdrawn.

^{*}For text of amendments, vide cols. 4337 of Debate, dated 23rd September, 1958.

^{*}For text of amendments, vide cols. 4338-39 of Debate, dated 23rd September, 1958.

SHRI JASPAT ROY KAPOOR: Sir, I withdraw my amendment No 38.

*Amendment No. 38 was, by leave, withdrawn.

Mr. DEPUTY CHAIRMAN: The question is:

39. "That at page 14, line 28, for the words 'the company' the words 'the managing agency company' be substituted."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: The question is:

41. "That at page 14, line 29, after the brackets and figure '(ii),' the words 'without the alteration under the authority of the proviso thereunder' be inserted."

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clause 22 was added to the Bill.

Clause 23—Ports of registry

SHRI V. PRASAD RAO (Andhra Pradesh): Sir, I move:

18. "That at page 14, line 45, for the words 'and Madras' the words 'Madras, Cochin and Visakhapatnam' be substituted."

(The above amendment stood also in the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri N. C. Sekhar, Dr. A. Subba Rao and Shri P. A. Solomon.)

MR. DEPUTY CHAIRMAN: The clause and the amendment are now before the House. Do you accept it, Mr. Patil?

SHRI S. K. PATIL: No, Sir.

MR. DEPUTY CHAIRMAN: The question is:

18. "That at page 14, line 45, for the words, 'and Madras' the words 'Madras, Cochin and Visakhapatnam' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 23 stand part of the Bill."

The motion was adopted.

Clause 23 was added to the Bill.

Clauses 24 to 35 were added to the Bill

Clause 36—Power to grant new certificate when original certificate is defaced, lost etc.

SHRI JASPAT ROY KAPOOR: Sir, I move:

- 42. "That at page 32, after line 25, the following may be inserted, namely:—
 - '(6) If the ship is a foreigngoing ship the master, officers and engineers shall be only citizens of India unless in any case the Central Government grants permission to any other person'."

MR. DEPUTY CHAIRMAN: The clause and the amendment are now before the House.

SHRT JASPAT ROY KAPOOR: I rather believe that it should possible for the hon. Minister accept this unless he thinks that at the end of the session if he accepts even this very reasonable and neceshe will have sary amendment undertake all the trouble of again going to the other House. This amendment I consider to be of very great national importance because every one has stressed this point that, when our ships are on the high seas, if ever an emergency arises and if the master, officers and engineers are all of them foreigners, then we shall have to . wash our hands of that ship. That is

^{*}For text •f amendment, vide col. 4339 of Debate dated 23rd September, 1958.

[RAJYA SABHA]

[Shri Jaspat Roy Kapoor.] a very important point that we must hold in mind. Therefore, I suggest that we must have it specifically incorporated in this measure that, if the ship is a foreign-going ship, the master, officers and engineers shall be only citizens of India unless in any case the Central Government grants permission to any other person. The point is, I do not want fetter the hands of the Government absolutely. Normally, it should be that the foreign-going ships have Indians, but if they consider it necessary and desirable in some particular cases to permit a foreigner to be a master or engineer of a foreigngoing ship, they may grant permission to him. I know that thev have reserved to themselves the right of issuing certificates and they can cancel them also. But then, I do not think they will ever find themselves in a position to cancel a certificate or on the refuse a certificate merely ground of nationality. That will be a delicate position to them. Let them, therefore, arm themselves with this right.

SHRI RAJ BAHADUR: Sir, I do not think this amendment is necessary because the provisions already contained in the Bill are sufficient and cover this particular idea also which the hon. Member seems to entertain. The provision in clause 76 makes it obligatory that our ships shall be provided with officers duly certified under this Act. Clause 77 says:

"Subject to the provisions comtained in section 86, an officer shall not be deemed to be duly certificated under this Act unless he holds a certificate of a grade appropriate to his station in the ship or of a higher grade granted in accordance with this Act."

Under clause 99, no person shall engage or carry to sea any seaman who has not got this certification. Our certificates are required and we can very well control the nationality

of a seaman or an officer to manage the ship.

SHRI JASPAT ROY KAPOOR: What is going to be your policy with regard to issuing of certificates?

Mr. DEPUTY CHAIRMAN: Do you withdraw your amendment?

SHRI JASPAT ROY KAPOOR: I wanted this question to be answered. If he gives me a satisfactory answer, I will withdraw it. What is going to be your policy?

SHRI RAJ BAHADUR: I can assure him that the number of foreigners coming and getting certificates in our country will be few and far between.

Mr. DEPUTY CHAIRMAN: are provided in the Bill itself.

SHRI JASPAT ROY KAPOOR: Let me withdraw it.

*Amendment No. 42 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 36 stand part of the Bill."

The motion was adopted.

Clause 36 was added to the Bill.

Clauses 37 to 100 were added to the Bill.

Clause 101-Form and contents of the agreement

SHRI V. K. DHAGE: Sir, I move:

10. "That at page 43, after line 15, the following be inserted, namely:-

'(2A) The agreement shall provide that servicemen including a captain and other officers shall beentitled to one month's holiday with pay in India immediately

^{*}For text of amendment, vide col. 4816, supra.

after every four months of service rendered by him on sea or away from India.'"

SHRI N. C. SEKHAR (Kerala): Sir, I move:

19. "That at page 43, after line 15, the following be inserted, namely:-

'(m) the hours of work.'"

(The above amendment stood also in the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri V. Prasad Rao. Dr. A. Subba Rao and Shri P. A. Solomon.)

DEPUTY CHAIRMAN: MR. The clause and the amendments are now before the House.

SHRI V. K. DHAGE: I will just explain. How many minutes have I, Sir?

Mr. DEPUTY CHAIRMAN: Take one or two minutes.

SHRI V. K. DHAGE: I shall take only one minute.

Sir, I must say that there is some background for the amendment that I have moved now and it is a social one. While we the members of the Select Committee were on tour, we came across several seamen and came to know that there were a number of them who were married. They informed us that they had not returned back to their families for more than a year or two. We also came across an officer who said that he returned back to his place three years after and his child addressed him as his uncle because he had not seen him before. This is a very serious situation from the social point of view. We have passed laws with regard to the suppression of immoral traffic and yet here, we expect them to indulge in immoral traffic by not providing any family facilities for them. that I say that they should be provided with this facility on the ship, but,

nevertheless, some consideration must. be given to this. Now ships do not take six months to come from England to India, but they take only days. If this amendment accepted, methods can be devised to. implement it. We should look at it not only from the point of view of the seaman, but also from the point of view of the society. We should look at it not only from the point of view of the ship owners, because they are interested differently, but see to how the society is affected otherwise. We have very many laws; for instance the laws of marriage provideunder what conditions a divorce can be had. One of the clauses of it is that if a person is convicted for 3. years or 2 years with imprisonment etc. there is a right for the wife to seek divorce. The meaning of it is that if the wife is denied the company of the husband for a particular period she should be able to claim a relief. That would be the cause. Here they take 3 or 4 years to return home. We don't really want to create a state of things by which we may create a disturbance in the society or in the family. I, therefore, suggest-I don't mind 4 or 6 months,-that the idea should be accepted so that nodisturbance is caused in the society as it is.

SHRI N. C. SEKHAR: I don't want to make a speech.

SHRI RAJ BAHADUR: May I just say that so far as the agreement is concerned and the terms and conditions contained therein are concerned. they depend on the negotiations, discussions and settlement between the two parties namely, between the seamen and the ship-owners. All that is provided in this clause No. 101 is sufficient to cover all that is required for the seamen excepting holidays, wages, hours of work etc. which can be only settled mutually between the two parties. I don't think it is necessary for us to restrict or limit by some rigid provisions the scope of this clause especially with regard to the [Shri Raj Bahadur.]
holidays or leave or such other facilities. Moreover a holiday may be impracticable also. If a seaman happens to be far-off from the country, if supposing after 4 months of voyage he has to be given a holiday, and he is somewhere near Newfoundland, how can he come back to India? He must find some port of relief there whenever he is to be given leave. So I don't accept the amendment.

MR. DEPUTY CHAIRMAN: He should also find his wife there.

The question is:

10. "That at page 43, after line 15, the following be inserted, namely:—

'(2A) The agreement shall provide that servicemen including a captain and other officers shall be entitled to one month's holiday with pay in India immediately after every four months of service rendered by him on sea or away from India.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

19. "That at page 43, after line 15, the following be inserted, namely:—

'(m) the hours of work.'"

The motion was negatived.

MR DEPUTY CHAIRMAN: The question is:

"That clause 101 stand part of the Bill."

The motion was adopted.

Clause 101 was added to the Bill.

Clauses 102 to 142 were added to the Bill.

Clause 143—Compensation to seamen for premature discharge

SHRI N. C. SEKHAR: Sir I move:

20. "That at page 61, for the existing clause 143, the following be substituted. namely:—

'143. If a seaman having signed an agreement is discharged, otherwise than in accordance with the terms thereof, without fault on his part justifying the discharge and without his consent, he shall be entitled to receive from the master, owner or agent the wages for the period for which the agreement is signed.'"

(The amendment also stood in the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri V. Prasad Rao, Dr. A. Subba Rao and Shri P. A. Solomon.)

MR. DEPUTY CHAIRMAN: The clause and the amendment are before the House.

SHRI N. C. SEKHAR: Sir, we want this amendment to be accepted from the Government side because of this. Usually we find in the contracts entered into by Government with foreign experts or technicians-we have come across this experienceaccording to which if the technician or an expert is asked to go back before the prescribed period is over. the full amount is paid, there was the instance of the Government having paid the full amount promised to the technicians. If the technician was brought for 5 years on the basis of a certain contract under which he was to be given so much pay per month and allowances etc., if such a technician or expert is asked to go after one year of his term, then the entire amount that would have accrued in the form of pay and allowances were being given to him under that con-Similarly, why not the ernment help the seamen to get the contract terms with the employers? If any employee is dismissed or discharged before the period of the contract, the entire amount to

which he is entitled to if he would be in the job should be given to him. That is my amendment.

SHRI RAJ BAHADUR: The clause as it is provides for a just and equitable scheme of compensation in all cases of premature discharge. It will not be fair to the ship-owners themselves if it is provided that the wages for the entire period of agreement are allowed. The scheme as contained is just and reasonable and we should stick to it.

Mr. DEPUTY CHAIRMAN: The question is:

20. "That at page 61, for the existing clause 143, the following be substituted, namely:---

'143. If a seaman having signed an agreement is discharged, otnerwise than in accordance with the terms thereof, without fault on his part justifying the discharge and without his consent, he shall be entitled to receive from the master, owner or agent the wages for the period for which agreement is signed'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 143 stand part of the Bill."

The motion was adopted.

Clause 143 was added to the Bill.

Clauses 144 to 149 were added to the Bill.

Clause 150-Power to refer disputes between seamen and their employers to Tribunals

SHRI N. C. SEKHAR: Sir, I move:

21. "That at page 64, lines 21 to 27 be deleted."

(This amendment also stood in the names of Shri Bhupesh Gupta. Dr. R. B. Gour, Shri V. Prasad Rao, Dr. A. Subba Rao and Shri P. A. Solomon.)

SHRI P. S. RAJAGOPAL NAIDU: I move:

43. "That at page 64, line 13. the words 'with the consent of the other party or parties to the proceeding and' be deleted."

DEPUTY CHAIRMAN: The clause and the amendments are before the House.

SHRI P. S. RAJAGOPAL NAIDU: I just want to explain this and if the Minister thinks it is reasonable, ne may accept this The purpose un moving this amendment is this clause 150 deals with disputes between seamen and employers and sub-clause (3) says:

"No party to a dispute shall be entitled to be represented by a legal practitioner in any proceeding before the tribunal except with the consent of the other party or parties to the proceeding and with the leave of the tribunal."

I can understand that parties to a dispute may engage a lawyer with the consent of the tribunal but I cannot understand why one party to a dispute, if he wants to engage a legal adviser will have to seek the consent of the other party. I had never come across such a thing. More so, this is a dispute between seamen and shipowners. It may be that the shipowners may be rich and if the seamen want to engage a lawver to defend a case, they can be easily shut out by the ship-owners by not giving permission at all to them. Further the tribunal so constituted shall have power to regulate its own procedure and shall have the same powers as are vested in a civil court under the Civil Procedure Code and also the decision of the tribunal is deemed to be that of a judicial tribunal under sub-clause (2). When that is the case,

[Shri P. S. Rajagopal Naidu.]

I feel that the permission of the other party need not be insisted upon and it is enough if the tribunal's permission is taken to engage a lawyer by either party.

Shri RAJ BAHADUR: I would only say one sentence. We have, in this particular clause in respect of which the amendment has been tabled, followed the pattern as laid down in the Industrial Disputes Act. As a matter of fact this provision which has been objected to was not there in the Bill as introduced initially. We had to introduce it because we wanted to conform to the relevant provision in the Industrial Disputes Act as much as we could

MR. DEPUTY CHAIRMAN: The question is:

21. "That at page 64, lines 21 to 27 be deleted."

. The motion was negatived.

Shri P. S. RAJAGOPAL NAIDU: Sir, I beg to withdraw my amendment.

*Amendment No. 43 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 150 stand part of the Bill."

The motion was adopted.

Clause 150 was added to the Bill.

Clauses 151 to 174 were added to the Bill.

Clause 175—Accommodation for Seamen

SHRI N. C. SEKHAR: Sir, I beg to move:

22. "That at page 74, line 20, for the word 'may' the word 'shall' be substituted." (The amendment also stood in the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri V. Prasad Rao, Dr. A Subba Rao and Shri P. A. Solomon.)

MR. DEPUTY CHAIRMAN: The clause and the amendment are before the House.

SHRI N. C. SEKHAR: It is only a matter of difference between 'may' and 'shall'.

SHRI RAJ BAHADUR: I am not accepting it.

MR. DEPUTY CHAIRMAN: The question is:

22. "That at page 74, line 20, for the word 'may' the word 'shall' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 175 stand part of the Bill."

The motion was adopted.

Clause 175 was added to the Bill.

Clause 176 was added to the Bill.

Clause 177—Inspection by master of provisions, water and accommodation at sea

SHRI N. C. SEKHAR: Sir, I move:

23. "That at page 76, line 2, for the words 'cause an inspection to be made of' the word 'inspect' be substituted."

(The above amendment also stood in the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri V. Prasad Rao, Shri P. A. Solomon and Dr. A. Subba Rao.)

MR. DEPUTY CHAIRMAN: The clause and amendment are for discussion.

SHRI N. C. SEKHAR: Sir, the effect of this amendment that I moved will be that the master, instead of causing

^{*}For text of amendment, vide col. 4824, supra.

the inspection to be made by some one else, will himself do the inspection.

SHRI RAJ BAHADUR: Sir, I am not able to accept the amendment.

Mr. DEPUTY CHAIRMAN: The question is:

23. "That at page 76, line 2, for the words 'cause an inspection to be made of' the word 'inspect' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 177 stand part of the Bill"

The motion was adopted.

Clause 177 was added to the Bill.

Clauses 178 to 192 were added to the Bill.

Clause 193—Conveyance of deserter or imprisoned seaman on board ship

SHRI N. C. SEKHAR: Sir, I move:

25. "That at page 80, lines 35-36, the words 'or any offence against discipline' be deleted."

(The above amendment stood also in the names of Shri Bhupesh Gupta, Dr. R. B. Gour. Shri V. Prasad Rao, Dr. A. Subba Rao and Shri P. A. Solomon.)

MR. DEPUTY CHAIRMAN: The clause and amendment are before the House.

SHRI RAJ BAHADUR: Sir, I am not accepting the amendment

MR. DEPUTY CHAIRMAN: The question is:

25. "That at page 80, lines 35-36, the words 'or any offence against discipline' be deleted."

The motion was negatived.

MR DEPUTY CHAIRMAN: The question is:

"That clause 193 stand part of the Bill."

The motion was adopted.

Clause 193 was added to the Bill.

Clause 194—General offences against discipline

SHRI N. C. SEKHAR: Sir, I move:

26. "That at page 81, lines 22 to 24 be deleted."

(The above amendment stood also in the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri V. Prasad Rao, Dr. A. Subba Rao and Shri P. A. Solomon.)

MR DEPUTY CHAIRMAN: The clause and amendment are for discussion.

SHRI RAJ BAHADUR: Sir, I am not accepting the amendment.

MR. DEPUTY CHAIRMAN: The question is:

26. "That at page 81, lines 22 to 24 be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 194 stand part of the Bill."

The motion was adopted.

Clause 194 was added to the Bill.

Clauses 195 to 217 were added to the Bill.

Clause 218—Functions of National Welfare Board for Seafarers

SHRI N. C. SEKHAR: Sir, I move:

27. "That at page 89, line 27, for the word 'may' the word 'shall' be substituted."

amendment also This stood the names of Shri Bhupesh Gupta, Dr. R. B. Gour, Shri V. Prasad Rao, Dr. A. Subba Rao and Shri P. A. Solomon.)

MR. DEPUTY CHAIRMAN: The clause and amendment are for discussion.

SHRI RAJ BAHADUR: Sir, I am not accepting the amendment.

CHAIRMAN: The Mr. DEPUTY question is:

27. "That, at page 89, line 27, for the word 'may' the word 'shall' be substituted."

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The question is:

"That clause 218 stand part of the Bill."

The motion was adopted.

Clause 218 was added to the Bill.

Clauses 219 to 454 were added to the Bill.

Clause 455—Exemption of public ships, foreign and Indian

MR. DEPUTY CHAIRMAN: Mr. Himatsingka who has given notice of an amendment to clause 455 is not present. So the amendment is not moved.

Clause 455 was added to the Bill.

Clauses 456 to 461 and the Schedule were added to the Bill.

Clause 1 was added to the Bill.

Proposed Preamble

SHRI NAWAB SINGH CHAUHAN: Sir, I move:

28. "That at page 1, before the Enacting Formula, the following preamble be inserted, namely:-

WHEREAS a national mercantile marine provides an essential service of vital importance to

nation during the times of peace and particularly so during times of war: and

WHEREAS such ships should be capable of serving as defence aux Jiaries in times of national emergency; and

WHEREAS IT IS necessarv that the mercantile marine of maritime country like ancient India should be strong and should of dry cargo vessels, passenger vessels, tankers, fishing trawlers, vessels propelled sails and/or fitted with auxiliary engines; and

Whereas an adequate mercantile marine is necessary for development of the foreign coastal trades of the and

WHEREAS the national cantile marine should be adequate to carry hundred per cent. of the coastal trade and fifty per cent of the overseas trade of the country: and

Whereas all ocean routes the carriage of foreign trade of the world in general need to be served by vessels of India Merchant Fleet; and

WHEREAS the national target of shipping should be reached at as early a date as possible; and

WHEREAS such shipping should wear the national colours and be placed on the Indian Register and carry certificate of Indian Registry; and

WHEREAS it is essential to maina controlling interest for Indian citizens whether as owners of ships or as shareholders shipping companies; and

WHEREAS proper conditions should be provided for the recruitment, service, discipline and welfare of officers and seamen of the Indian mercantile marine; and

WHEREAS proper provision has to be made for the safety and maintenance of ships; and

WHEREAS the ships of the Indian mercantile marine need to be controlled by Government in the interests of the nation:—"

MR. DEPUTY CHAIRMAN: The amendment is for discussion.

SHRI RAJ BAHADUR: Sir, I am not accepting this new preamble.

SHRI NAWAB SINGH CHAUHAN: Then in that case, I would like to withdraw this new preamble

MR. DEPUTY CHAIRMAN: Has he the leave of the House to withdraw his amendment?

SHRI V. PRASAD RAO: No.

MR. DEPUTY CHAIRMAN: Then I have to put it to the vote, even if one hon. Member opposes it.

MR. DEPUTY CHAIRMAN. The question is:

28. "That at page 1, before the Enacting Formula, the following preamble be inserted, namely:—

'WHEREAS a national mercantile marine provides an essential service of vital importance to the nation during the times of peace and particularly so during times of war; and

WHEREAS such ships should be capable of serving as defence auxiliaries in times of national emergency; and

WHEREAS it is necessary that the mercantile marine of an ancient maritime country like India should be strong and should consist of dry cargo vessels, passenger vessels, tankers, fishing trawlers, vessels propelled by sails and/or fitted with auxiliary engines; and

WHEREAS an adequate mercantile marine is necessary for the development of the foreign and coastal trades of the country; and WHEREAS the national mercant.le marine should be adequate to carry hundred per cent. of the coastal trade and fifty per cent. of the overseas trade of the country; and

WHEREAS all ocean routes for the carriage of foreign trade of the world in general need to be served by vessels of India Merchant Fleet; and

WHEREAS the national target of shipping should be reached at as early a date as possible; and

WHEREAS such shipping should-wear the national colours and be placed on the Indian Register and carry certificate of Indian Registry; and

WHEREAS it is essential to maintain a controlling interest for Indian citizens whether as owners of ships or as shareholders in shipping companies; and

WHEREAS proper conditions should be provided for the recruitment, service, discipline and welfare of officers and seamen of the Indian mercantile marine; and

WHEREAS proper provision has to be made for the safety and maintenance of ships; and

WHEREAS the ships of the Indian mercantile marine need to be controlled by Government in the interests of the nation:—'"

The motion was negatived.

The Enacting Formula and the Title were added to the Bill.

SHRI S. K. PATIL: Sir, I have great pleasure in moving now:

"That the Bill be passed."

Mr. DEPUTY CHAIRMAN: Motion moved:

"That the Bill be passed."

SHRI JASPAT ROY KAPOOR: Mr. Deputy Charman . . .

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MR. DEPUTY CHAIRMAN: Only five minutes.

(Two hon. Members stood up)

I find there are two more wishing to speak. Then each will take three minutes.

SHRI JASPAT ROY KAPOOR: Mr. Deputy Chairman, we will shortly be passing a very important measure, a measure of national importance which aims at bringing back to our country our lost maritime glory and I feel this is an occasion when we should feel proud. I would like to congratulate not only the hon. Minister and the Government but also ourselves on this achievement.

There is, however, one unfortunate thing which will loom large in one section of the persons engaged in the shipping business. While one section has been satisfied to the full another section has been disappointed unnecessarily . . .

SHRI J. S. BISHT: No, no.

SHRI JASPAT ROY KAPOOR: say "unnecessarily," because we had nothing to lose and probably something to gain if foreign capital proportions were increased subject to effective Indian control. I have reason to speak thus and that reason is based on the statement of Dr. Mudaliar before the Committee, that the old companies do not want new companies to come in because thev feel thev must get the reward sacrifices that for all the they had made. This attitude is a little unfortunate. But we need not go into that old story once again. Let us hope and believe and even trust that the hon. Minister when he is approached by any new entrant in the shipping business and places his difficulties before the Minister and points out to him in satisfactory manner that foreign capital can be accepted without detriment to the national interest, the hon. Minister will see that according to the proviso which

has been pleased to accept in the other House, he will not ever interpret it as authorising him—and I do believe that that proviso does not legally authorise him—to reduce the maximum which has been pernissible under that clause as foreign capital.

Lastly I would suggest that the hon. Minister may give an assurance to the effect that whenever he alters clause 21 in any manner whatsoever, one way or the other, he would be pleased to lay that Notification which it is incumbent on him to publish, in the Official Gazette, on the Tables of both Houses of Parliament, and will also let us have an opportunity to discuss it and express our views thereon.

I end by congratulating him and the Government and all of us, Sir, once again on this measure of national importance.

SHRI N. C. SEKHAR: Mr. Deputy Chairman, I do come out with compliments to the Transport Communications Ministry for having brought forward this measure consolidating the existing mercantile marine and merchant shipping laws. This measure will help to build our merchant navy and we can be proud of it. At the same time I would like to utter a warning to the Government. I do hope that the Government is aware of the fact that powerful interests are pulling and trying to get a much larger share of interest in our mercantile marine which certainly is our second line defence. They are trying their level best to get a much larger share with a particular political view and also with an economic view. This Government should guard and they should not allow them to be taken in. There are foreign ' agents who are trying hard to more interest. We know that and we are aware of it. Therefore, say the success of this Bill depends on how the Transport and Communications Ministry implements it

national interest and in the interest of all of us. With these I wish success to this meawords. sure.

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Deputy Chairman, I will be failing in my duty if I did not say a few words at this This is an important Bill and is rather surprising that such important Bill was brought before the House at the fag end of session and it was hustled through. I wonder how five hours were fixed for such an important Bill.

Mr. DEPUTY CHAIRMAN: You have taken nearly eight hours.

SHRI M. P. BHARGAVA: We were allotted only five hours but we did forego our lunch and that is how we found eight hours. I wonder five hours were allotted for a Bill of such importance. with 461 clauses. Some of the Members could fully express their views while others not get an opportunity express them at all. It was surprising that a time limit of ten minutes was fixed even for the Minister of Ship-In the other House, seven hours were allotted but actually they took about thirteen hours. do not understand the rigidity in this House.

Mπ. DEPUTY CHAIRMAN: Member will be criticising the hon. Business Advisory Committee. Committee of this House. That Committee fixed the time limit.

SHRI M. P. BHARGAVA: I would request the Business Advisory Committee to give due importance such Bills in future and allow more time for the discussion of such voluminous Bills. Thank you, Sir.

BISHT: Mr. Deputy Shri J. S. Chairman, I want only one second. Mr. Kapoor raised an important point with regard to the proviso. In any particular case where the Minister exercises the powers vested in him, my submission is that he cannot use that authority for an individual case. The proviso says this should be in substitution of that given above. Therefore, once makes an amendment, it is open to everybody. It would mean amending the law. Once he exercises the authority, it will be open for everybody. He should bear this in mind whenever he wants to use that power under the proviso. Secondly, the Government has exercised power under the proviso, it is exhausted and the power exercised again.

SHRI S. K. PATIL: Sir. it is with feelings of profound gratefulness that I reciprocate all the joy feels at the House naturally passing of this very epoch making national Act of ours. We may have differences; we express them at the various stages of the Bill but Bill is now at the third reading stage and, when it gets the of the President, it will be the law of this land. It is not your my law, it is not the law of supporters or of those who opposed it but it will be the law of this land and it is our national duty-it will be our duty-to implement it loyally and as sincerely as we with the co-operation of everybody concerned.

Fears have been expressed there were two sides of this ques-So far as I am concerned, recognise no side. Everyone is lover of national shipping and, therefore, let us now give up the that some company wanted one thing and another company wanted other thing. Mention was during the course of the debate that there might be perhaps monopolist tendencies which might be encouraged. I have given that assurance and I repeat it here that so long as lies within the power of the Government, there will be no monopolist tendencies encouraged as a of this measure and, therefore, the companies, even the new ones which

Mr. DEPUTY CHAIRMAN: One hour is the time allotted.

SHRI V. PRASAD RAO: Sir, I request that the time be extended. Let us have at least one minute for every lakh worth of dam washed away. This dam is worth two crores of rupees.

Mr. DEPUTY CHAIRMAN: There are five speakers.

SHRI V. PRASAD RAO: Mr. Deputy Chairman, it is with a sad heavy heart that I move this motion. It is the misfortune of Andhra Pradesh that during the last two years, apart from this important Kadam which is to play an important life of Telangana, worth two crores of rupees have been washed away. The Mallemadugu and the Kalangi in Chittoor District and Swarnamukhi and Moosi, last June, were washed away. This was in the Nalgonda District. it has become the practice of Government to blame providence, to shift the responsibility to providence who is neither responsible accountable here in this House. is the practice to shift responsibility on that. Varuna, we have all the while been led to believe, was in charge of water and rain-making but now, Sir, according to Government sources, has become a Super-Minister without responsibility but with a lot of power. Anyway, coming to this Kadam .

SHRIMATI YASHODA (Andhra Pradesh): You have started believing in God.

SHRI V. PRASAD RAO: Αt least you do believe in God. Let us examine and see, Sir, whether it is. really the hand of providence is responsible for this, whether it is the heavy downpour that is the real cause for the washing away of this Kadam Dam. If we examine all the material that is here before us dispassionately, it will be perfectly clear that prima facie it is the Government and the Government agen- ...

Statement on the 4837 damage caused

[Shri S. K. Patil.] want to come, can come and wholeheartedly and sincerely co-operate Government and with the would find in Government a very One very ready response indeed. thing, Sir, many many people have really worked hard so that the big, almost gigantic, legislation consisting of 461 clauses could be brought forward and passed. Apart from the complaint made about the time, it was not our desire to restrict the time. As you pointed out rightly, it is the Business Advisory Committee that fixes time. If it was not merely for the fact that it was the fag end of the session, I would really have liked it myself more time being given and I would have welcomed that. We have passed the Bill, a national Bill, the of which is to develop country. national shipping for this May it be given to this generation and to you and me, as representatives of this generation to see India is firmly put on the map of the maritime powers in this world.

4 P.M.

ROY KAPOOR: JASPAT waves once Let India rule the again.

CHAIRMAN: The DEPUTY MR. question is:

"That the Bill be passed."

The motion was adopted.

MOTION RE STATEMENT ON THE DAMAGE CAUSED TO KADAM DAM IN ANDHRA PRADESH

SHRI V. PRASAD RAO (Andhra Pradesh): Mr. Deputy Chairman, I move:

"That the statement on the damage caused to the Kadam Dam in Andhra Pradesh, laid on Table of the Rajya Sabha on the 12th September, 1958, be taken into consideration."